

Reserve Bank of India and to plug loopholes therein; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Being a statutory body set up under the Reserve Bank of India Act, 1934, the Reserve Bank of India (RBI) has necessary powers to perform the functions assigned to it under the provisions of the Act. As such, no change in the Act is being proposed for this purpose.

#### **Merger of Agricultural Finance Consultant Ltd. with NABARD**

1909. SHRI VAMANRAO MAHADIK: Will the Minister of FINANCE be pleased to state:

(a) whether Union Government propose to merge Agricultural Finance Consultant Limited (AFC) with the National Bank for Agriculture and Rural Development (NABARD) for to form a new apex body by transferring the Agricultural Finance Consultant Limited to the Agriculture and Rural Development Organisation; and

(b) if so, the status of the proposal at present?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) No, Sir.

(b) Does not arise.

#### **Representation to Regional Films in Indian Panorama**

1910. SHRI A. ASOKARAJ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether representation is given to all regional films in Indian Panorama at international film festivals;

(b) if not, the reasons therefor; and

(c) the steps taken by Government in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) The Indian Panorama films are selected every year keeping in view the cinematic, thematic and aesthetic excellence of the films. Every year a maximum of 21 feature films and a maximum of 21 non-feature films are selected for Indian Panorama by a jury of eminent film personalities and artist approved by the Government of India. The selection is made through Regional Panels of National Film Development Corporation at Bombay, Calcutta and Madras who have been allotted the languages. The final selection is made by Central Panel. A film in any Indian language certified by the Central Board of Film Certification between 1st September of the immediate preceding year and 31st August of the year in which Indian Panorama films are being selected is eligible.

(c) No steps are required to be taken, as merit of the film should be the sole criterion for selection.

#### **Setting up of Panels for Reviewing T.V. Serials, Films, Telefilms etc.**

1911. SHRI KAMALUDDIN AHMED: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan has set up different panels to review TV serials, feature films, telefilms, current affairs documentaries and other programmes;

(b) if so, the names of persons appointed on each of the above panels and the

criteria for their appointment;

(c) the reasons for not appointing Members of Parliament on these panels; and

(d) the guidelines given to these panels for selection of different programmes?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). A panel of non-officials has been drawn up to review all the programmes which had already been selected for telecast on the national network. Their names are kept confidential in order to protect them from the possibility of outside pressures etc.

Since it is Parliament which is the ultimate authority to control and scrutinise the working of Doordarshan, appointment of its Members to committees which select the day-to-day programmes of Doordarshan is not considered appropriate. The Consultative Committee of Members of Parliament attached to the Ministry of Information and Broadcasting is already there.

Since all the members of the panel are eminent persons in the field of art, literature, communication etc., they are expected to select only those programmes which conform to acceptable standards of merit.

#### **Automated Teller Machines for Banks**

1912. SHRI K.S. RAO: Will the Minister of FINANCE be pleased to state:

(a) whether in pursuance of the recommendation for introducing computerisation and modernisation in banking industry, the chief executives of the public sector banks have recently decided to instal and manage Automated Teller Machines (ATMs) in banks between 1990 and 1994;

(b) if so, whether banks would share ATM net-work or acquire ATMs individually;

(c) whether the ATM net-work/ATMs would be installed in all the metropolitan cities in the first instance;

(d) if so, the estimated expenditure involved in installation of ATMs;

(e) the extent of savings and efficiency in customer service likely to be achieved thereby;

(f) whether these ATMs are presently being imported and huge import duty is involved therein; and

(g) if so, whether there is any proposal for manufacture of these ATMs by some Indian Companies?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (g). Reserve Bank of India (RBI) has reported that it has recently received a proposal from the Indian Bank's Association (IBA) to establish a shared ATM network. No decision has been taken by the Reserve Bank of India on the proposal yet.

#### **Performance of SAIL**

1913. SHRI K.S. RAO:  
SHRI M.V. CHANDRASEKHARA MURHTY:  
SHRI V. SREENIVASA PRASAD:  
SHRI Y.S. RAJA SEKHAR REDDY:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the production targets of the Steel Authority of India Ltd. (SAIL) were achieved during the last financial year;